Sl. No.	State/UT	Operational CRS
20.	Odisha	10
21.	Punjab	4
22.	Rajasthan	8
23.	Sikkim	Nil
24.	Tamil Nadu	30
25.	Telangana	7
26.	Tripura	Nil
27.	Uttarakhand	9
28.	Uttar Pradesh	23
29.	West Bengal	2
30.	Andaman and Nicobar Islands	Nil
31.	Chandigarh	3
32.	NCT of Delhi	6
33.	Dadra and Nagar Haveli	Nil
34.	Daman and Diu	Nil
35.	Lakshadweep	Nil
36.	Puducherry	4
	Total	201

Conviction of Government officials in corruption related cases

3298. SHRI SURENDRA SINGH NAGAR: Will the PRIME MINISTER be pleased to state:

- (a) whether seven out of ten corruption related cases investigated by the CBI ended in conviction of Government officials in the last decade;
- (b) whether the data from the National Crime Record Bureau shows, an increase of five per cent in corruption cases in 2015 as compared to 2014;
 - (c) the action taken against such officers and employees;
- (d) whether Government proposes to amend the law to attach properties of such officials convicted of corruption; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The details in respect of cases handled by CBI under the Prevention of Corruption Act, 1988 and which ended in conviction is given in the Statement (*See* below).

(b) and (c) As per data provided by National Crime Record Bureau (NCRB), a total of 4,966 cases in 2014 and 5,250 cases in 2015 were reported under the Prevention of Corruption Act (including related sections of IPC) showing an increase of 5.7 % during 2015 over 2014. A total of 683 and 437 Government officials were punished departmentally during 2014 and 2015 respectively.

(d) and (e) Amendments have been proposed in the Prevention of Corruption Act, 1988 to provide for attachment and administration of attached property as well as for confiscation of money or property procured by means of an offence under this Act.

Statement

Details of cases handled by CBI under Prevention of Corruption Act, 1988 and which ended in conviction

Year	No. of PC Act cases disposed off from trial during the year	Number of cases ended in conviction
2006	420	272
2007	456	284
2008	369	222
2009	514	283
2010	451	310
2011	664	376
2012	865	535
2013	921	595
2014	770	509
2015	722	434
2016 (upto 30.11.2016)	695	447